

I. 57 87/10/15

**Affidavit to be Furnished by the candidate alongwith Nomination Paper
Before the Returning Officer
For election to..... (name of the House)
From..... Constituency (Name of the Constituency)**

I, PRADIP KUMAR son/daughter/wife of... LATE LAXMI MAHTO
Aged... 36 years, resident of VILL - BADKOUNA ^{POST - KONANPUR PS - PAWRIWARAWAN DIST - NAWADEH} (mention full postal address), a candidate at the address BHAR

In election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by I.D.(U) (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	<u>NAUPK8354D</u>	<u>2010 - 11</u>	<u>184500/-</u>
2.	Spouse-	<u>BFVPS8295F</u>	<u>2010 - 11</u>	<u>234000/-</u>
3.	Dependent 1 <u>Sonam</u>	<u>Minor</u>		
4.	Dependent 2 <u>Sonam</u>	<u>Minor</u>		
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	<u>AS PER Annexure - I</u>
(b)	Name of the court, Case No. and Date of order taking cognizance :	"
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s) :	"

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	<u>NO</u>
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	<u>NO</u>

(4) Punishment imposed

No

No

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given
2. In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. 'Dependent', here means a person, substantially dependent on the income of the candidate.
5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	350000/-	75000/-			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	5228/- A/c No - 10835664647 SBI V.M.C PATNA	1000/- A/c No - 31702033392 S.B.I Nawada			
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	No	No			
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	No	No			
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	7,80,000 / S.B.I V.M.C PATNA	No			
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Baleno-2006 473125/- Jylo, Mahabuda- 2011 785944/-	No			
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold-20gm- 20,000/- Silver- No	Gold- 60 gm 60,000/- Silver- 500 gm 13,000/-			

Any other assets such as value of Claims/interest	Polkham - 6 Rafi 50,000/-	No		
(ix) Gross Total value				

3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land					
	Location(s)	8420thna K.No - 46				
	Survey number(s)	Plot no - 309, 738 730, 311, 323, 503 120, 353, 625				
	Area (Total measurement in acres)	116 decimal				
	Whether inherited property (Yes or NO)	Yes				
	Date of purchase in case of self acquired property	NA				
	Cost of Land (in case of purchase) at the time of purchase	N/A				
(ii)	Non-Agricultural Land					
	Location(s)	No.	No.			
	Survey number(s)					
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
(iii)	Commercial Buildings (including apartments)					
	-Location(s)	No	No			
	-Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					

	Whether inherited property (Yes or NO)				
	Date of purchase in case of self acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any investment on the property by way of development, construction etc.				
	Approximate Current market value				
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	NO	NAWADAH K.No-102(0)824 Plot No-102(0) 428 N		
	Area (Total measurement in sq. ft.)		2 1/2 decimal		
	Built up Area (Total measurement in sq. ft.)		2 1/2 decimal		
	Whether inherited property (Yes or NO)		NO		
	Date of purchase in case of self acquired property		2009		
	Cost of property (in case of purchase) at the time of purchase		600000/-		
	Any Investment on the land by way of development, construction etc.		Purchase Build up House		
	Approximate Current market value		800000/-		
(v)	Others (such as interest in property)				
(vi)	Total of Current Market Value of (i) to (v) above		800000/-		

(6) I give herein below the details of liabilities/ dues to public financial institutions and government :-
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan	7,90,000/- S.B.I V.M.C PATNA	NO			
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	NO	NO			

	Any other liability	No			
	Grand total of liabilities	7,90,000/-			
(ii)	Government Dues:		No	No	
	Dues to departments dealing with government accommodation	No	No		
	Dues to departments dealing with supply of water				
	Dues to departments dealing with supply of electricity				
	Dues to departments dealing with supply of telephones/mobiles				
	Dues to departments dealing with government transport (including aircrafts and helicopters)				
	Income Tax Dues				
	Wealth Tax Dues				
	Service Tax Dues				
	Municipal /Property Tax Dues				
	Sales Tax Dues				
	Any other dues				
	Grand total of all Govt. dues	No	No		

(7) Details of profession or occupation:

a. Self...M.L.A.....

b. Spouse...Agriculture Adviser on Panchayat.

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

B.S.E.B PATNA - MATRIC - 1991, I.B.C. - B.I.E.C. PATNA - 1993

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. PARDIP KUMAR
2.	Full postal address	Village - BADIHUNA PS - FARILWARAWAN, DIST - NAHARAH (BIHAR)
3.	Number and Name of the constituency and state	539, WARISABILHANT, BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	J.D.(U)
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	No

(c) Total number of Pending cases where the court (s) have taken cognizance:		AS per Annexure Attached.			
5	PART of	Year for which last Income Tax Return filed	Total Income Shown		
	(a) Candidate	2010-11	184500/-		
	(b) Spouse:	2010-11	234000/-		
	(c) Dependents				
6.	Details of Assets and Liabilities in rupees				
	Description	Self	Spouse	Dependent-I	Dependent-II
A.	Moveable Asset (Total value)	1561172/-	148000/-		
B.	Immovable Asset <i>Agriculture Land</i>	200000/-			
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)		600000/-		
	(ii) Approximate Current Market Price of Asset (Total Value)		800000/-		
7	Liabilities		No		
	(i) Government dues (Total)				
	(ii) Loans from Bank, Financial Institutions and others (Total)	7,90,000/- S.B.I v m c PATNA			
8.	Highest educational qualification:				
(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)					

VERIFICATION

PRADIP KUMAR.

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

- (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at PATNA this the 26th day of DECEMBER 2011.

प्रदीप कुमार
 DEPONENT

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- Note:
1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.
 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
 4. The affidavit should be either typed or written legibly and neatly.

Pradip kumar-MLA.

239 Warisaliganj.

Annexure-1

Sr.No	PS Case NO	Name of court	Date of cognizance	Under /Section
1	Pakriwarawan-26/1999	C.J.M. Nawadah	11/10/1999	392,395,R/W,397,IPC
2	Pakriwarawan-35/1999	Sri Vikarm Singh 1st Class.J.M. Nawadah	10/06/1999	25(1-B) 26Arms Act.
3	Nawadah-174/2004	C.J.M. Nawadah	01/11/2004	302,307,324,120(B)IPC 3/4Expl.Act.
4	Nawadah-298/2001	C.J.M. Nawadah	30/11/2004	147,148,149,302,307, 379,224,225,120(B)I.P.C. 27 Arms Act.
5	Kashichak-38/2002	C.J.M. Nawadah	20/12/2004	302/34 I.P.C. 27 Arms Act
6	Warisaliganj-185/2001	C.J.M. Nawadah	06/11/2004	147,148,149,326,307,429,120 (B) 302,I.P.C.27 Arms Act.
7	Asthawan-43/2003	C.J.M. Bihar Sharif	23/01/2004	341,323,387,506,302/34 I.P.C
8	Ariyari-127/2003	A.C.J.M.Sheikhpura	08/07/2004	302,201/34 I.P.C
9	Warisaliganj-66/2003	C.J.M. Nawadah	05/05/2005	302/34 I.P.C. 27 Arms Act.
10	Kashichak-13/2005	C.J.M. Nawadah	27/05/2005	302/34, 120(B) I.P.C 27 Arms Act.
11	Warisaliganj-22/2003	C.J.M. Nawadah	10/06/2005	302,307, 120(B)/34 I.P.C. 27 Arms Act.
12	Nawadah-242/2005	C.J.M. Nawadah	18/01/2007	147, 323, 337, 341, 149/34 I.P.C.
13	Warisaliganj-74/2006	C.J.M. Nawadah	21/06/2007	147, 148, 149, 323, 341, 307, 353, 337,504, 427, 120(B) I.P.C. 27 Arms Act
14	Kawakol(Ruppau)-131/2001	C.J.M. Nawadah	09/12/2010	147, 148, 149, 307,186,353, 120(B),IPC 25(1-ab) 26/27/35 Arms Act.
15	Kawakol(Ruppau)-132/2001	C.J.M. Nawadah	09/12/2010	147, 148, 149, 307, 186,353, 225, 120(B)I.P.C. & 25 (1-a-b) 26(II)/27/35 Arms Act.

प्रदीप कुमार
सदस्य
बिहार विधान सभा
239. बरिसालिगंज